	Authorization No. 2915 INDIA	3752 - Zero-Zero		BIHAR BIHAR	
	Affidavit to be Furnished			1/4	imarion Palpe
	Bef	ore the	Returni	ing Officer	No .2580 J
	For election to As From M	nginda 1988an	Const	ituency (November	* 0 % /0
. 01.	12 V 7-29 E			11-11	OF B
Agail	sambehadas Sughidaughi struite of	E T	7.012. S	mgh.	0.4
Electio	49 years, resident of Tex NATA. 66-67-8 Nager Distriction, do hereby solemily affirm and state on	16-19	index of ton	full postal address), a ca	ndrdate at the ab-
	out the chever is not applicable)	oaui as	under		
	m sadidate set up by Landa dal s	Day Tim	ame of the	nolitical party) / am cont	estino te au
	deput dent candidate.	4	mine of the p	pointical party // ant com	count as as
De De	PAN and status of filing of Inco	omė tax	return :		
	o. Chames	Perma		The financial year for	Total income
all a		(PAN)	nt Number	which the last Income-tax return has	shown In Incon Tax Return (in
1	Self	200000		been filed	Rupees)
2	I'm /	1	111/	NIL/	NIL
	Spouse- NIL	1	1,4	NIL/	MIL
13	Dependent 1		/ MIL	MIL	WIT
5.	Dependent 2	MIL	1	Nr.	/ MIL
٥.	Dependent 3 NYZ		NIL	/ NIT	1 MIL
SI. No.	e following case(s) is/ are pending agair Offence		Description	on	
(a)	The details of cases where the court has cognizance, Sections of the Act and descr of the offence for which cognizance takes	ription			
(b)	Name of the court, Case No. and Date of	order	szi K. Ranjan, J. M. Siwan		
	taking cognizance :		Thendo	- 2746110, dt	-2014193
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):		No		
	on in subject them to be a subject to the	court of	law(other t	those referred to in For	m 26):
-	es in which I have been convicted by a	The second of			
4. Cas	The details of cases, Sections of the				

Arun Lumaro, NOTARY Collectorate Bar Association PATNA (BIHAR) Reg. No. - 2586J

(5) That I give heigth below the details of the assets (movable and introvable etc.) of myselimy spouse and all dependents:

A. Details of movable assets :

Note

(:)

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme. Name of Bank/Institution and Branch are to be given:

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect at listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
) -	Cash in hand	50000/=				
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	Cintral Bank: Tarwar ACNO- 3086281314 Amoust Os-1000/= 501-1000/= 551-239		pres	NILL	NILL
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	A1-22032/	Alre L	MILL	NILL	MILL
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	KAILLE	NIC	MILL	NIL	NILL
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	geodoo/= notoreyed	MILL	HILL	NIT	NILL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	10000 /= 2000 /= 2000 /= 5earpio; 100000/=	Nell		NIH.	NIST
1/3	(weth), builton and valuable uning (give details of weight and	get den ches	00/= 900 den	Jumson HILL	MILL	MILL

(vill) Any other assets such as value of Claims/interest	MIL	NIL	NIL	NIL.	NIL
(ix, Gross Total value	1303032/	1560001	NIL	MAL	NIL

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s) 553.1960	- 2 piche-	NILL	NILL	NIZI.	NI4.
	Area (Total measurement in acres)	2 Acres. 16 Kellig	NIL	NIL	MIL	NIL
	Whether inherited property (Yes or NO)	No,	100	120	170	140
	Date of purchase in case of self acquired property	No	NO	No	No	No
	Cost of Land (in case of purchase)at the time of purchase	MILL	MILL	NILL	14,44	14,22
	Any Investment on the land by way of development, construction etc.	14,24	11144	IXILL	NILL	MILL
	Approximate Current market value	socoot-	RIL NIL	NIL	MIL	NIL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NILL	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	IVILL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	No -	NIL	NIŁ	NIL	NIL
	Date of purchase in case of self acquired property	INICL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NILL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	WILL	NIL	NIL	NIL	NIL
	Approximate Current market value	wich	NIL	NIL	NIL	NIL
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	INITE	NIL	NIL	NIL	NIL
10	Built up Area (Total measurement in so, ft.)	MILL	NIL	NIL	NIL	NIL

	V sother inherited property (* es or NO)	PXILL	NIL	NIL	NIL	NIL
	Develof purchase in case of seri- activited property	NILL	NIL	NIL	NIL	NIL
	C est of property (in case of prechase) at the time of prechase	NILL	NIL	NIL	NIL	NIL
	Any Investment on the property by way of development, construction etc.	MILL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	70 mara	NIL	MIL	NIL	NIL
	Area (Total measurement in sq. ft.)		MIL	MIL	M15	NIL
	Built up Area (Total measurement in sq. ft.)	NIT	MIL	NIL	MIL	MIL
	Whether inherited property (Yes or NO)	100.	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	No.	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	IVILL	MIL	NIL	MIL	NIZ
	Any Investment on the land by way of development, construction etc.	N,LL	NIL	NIL	NIL	NIL
	Approximate Current market value	100000/21	· NIL	NIL	NIL	NIL
(v)	Others (such as interest in property)	NICE	NIL	NIL	NIL	NIL
(vi)	Total of Current Market Value of (i) to (v) above	820000/	MIL	NIL	NIL	MIL

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	LDAP, solum	n. 1911	NIL	NIL	NIL
RUN	Loan or dues to any individuals/ Entity other than inentioned in (i) above. Name(s) Amount outstanding Nature of John	NILL	NIL	NIL	NIIL	NIL

	A-ny other liability	MIT	NIL	NIL	MIL	NIL
	Grand total of liabilities	860000/-	MIL	MILI	NIL	MIL
(ii)	Government Dues: Dues to departments dealing with government secommodation	NILL	MIL	MIL	MIL	NIL
	Dues to departments dealing with supply of water	NILL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of electricity	NILL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of telephones/mobiles	MICE	NIL	NIL	NIL	NIL
	Dues to departments dealing with government transport (including aircrafts and helicopters)	MILL	NIL	MIL	MIL	NIL
	Income Tax Dues		MIL	MIL	NIL	NIL
	Wealth Tax Dues		NIL	MIL	NIL	NIL
	Service Tax Dues		MIL	NIL	NIL	MIL
	Municipal /Property Tax Dues		NIL	NIL	MIL	MIL
	Sales Tax Dues		NIL	NIL	NIL	MIL
	Any other dues		NIL	NIL	NIL	NIL
	Grand total of all Govt. dues	1/	NIL	NIL	NIL	NIL

(7)	Details	of profession or occupation: Self	
	a.	Self	
	b.	Spouse / 1/ 0	,

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

Name of the candidate	Sh./Smt./Kum. Shri- Shyambahadan Su
2. Full postal address	PS. G. B. Nager Diet - SINar.
34 Number and Name of the constituency and	110 - Barharia. Bihar.
Name of the Political party which set up the	7. to vanta clas united
PATRIA STATE (a) Number of cases in which conviction order passed (other than those referred to in Form 26)	X

		Total number of Pending a ort (s) have taken cognizate			ONE		
-	PA	PAN of			es. for which is come Tax Retu	77	Latel Income Shown
		Candidate					/
		Spouse:			/_		
	(c)	Dependents			/		-1.50
6.			of Assets and	Liabiliti	ies in rupees		
		Description	Self	Spouse	Dependent-I	Dependen	it-II Dependent-III
Α.		Moveable Asset (Total value)	13,03,032/	15600	NIL	NI	L NIL
В.		İmmovable Asset	620000/	MIL	MIL	MI	L NIL
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	NIL	MIL	NIL	MII	MIL
	(ii)	Approximate Current Market Price of Asset (Total Value)	NIL	MIL	MIL	MIL	- NIL
7		Liabilities			17-17-19-0		
		(i) Government dues (Total)	800000/_	NIL	NIL	MII	L NIL
		(ii) Loans from Bank, Financial Institutions and others (Total)	LDBISIWA GOODY_	MII	MIL	MII	L NIL
8.	(Give details of School / Un ourse) (Name of the Schoo	iversity educa	tion with			

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) L my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6

verified at 3.0	this the Dee- day of 1011	201
OW A	anest signature	a same of
ARUG RUMAR :	L. Identify the deportent signature, affixed is the last base affixed in the last base affixed is the last base affixed in the last base affixed i	DEPONENT
Reg. No2580 J	Myere) 6	

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4 The affidavit should be either typed or written legibly and neathy.